

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1007
ANSWERED ON:12.08.2013
EMISSION NORMS FOR VEHICLES
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether any decision regarding compliance of Euro-V emission standards for diesel and petrol propelled vehicles in the country has been taken by the Government;
- (b) if so, the standards fixed by the Government for compliance of Euro-V emission standards;
- (c) if so, the details of the Euro-V emission standards ensured by the Government;
- (d) whether necessary steps have been taken by the Government to enforce Euro-V emission standards in the country; and
- (e) if so, the details thereof and if not, the steps taken by the Government to implement new emission norms in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) The prevailing vehicular emission standards i.e. Euro-III and IV have been notified in 2010 under the Motor Vehicle Act, 1988 administered by the Ministry of Road Transport and Highways. As per the information, no decision has been taken by the Government on Euro-V emission standards for diesel and petrol propelled vehicles in the country. However, a review Committee on "Auto Fuel Vision and Policy 2025" has been constituted by Ministry of Petroleum and Natural Gas under the Chairmanship of Member, Planning Commission to formulate a road map on control of vehicular pollution.